



# IN THE HIGH COURT OF DELHI AT NEW DELHI (ORIGINAL JURISDICTION)

## IN THE MATTER OF COMPANIES ACT, 1956

### SALE NOTICE

1. Separate Sealed Tenders on 'AS IS WHERE IS AND WHATEVER THERE IS BASIS' are invited for purchase of property consisting of Land, Building, Furniture Fixture and Plant and Machinery etc. of the following companies in Liquidation.

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|---|--|---|
| 1. M/s Weston Electronics Ltd.<br>C.P. No. 368/01 | 4. M/s SOL Ltd.<br>C.P. No. 152/98           | 7. M/s Timber World Resorts and<br>Plantation India Ltd.<br>C.P. No. 153/99 |
| 2. M/s Basil Agro Farms Ltd.<br>C.P. No. 161/99   | 5. M/s ET & TDC Ltd.<br>C.P. No. 422/2000    |   |
| 3. Samrat Bicycle Ltd.<br>C.P. No. 174/92         | 6. Pesto Chem India Ltd.<br>C.P. No. 59/1996 |   |

2. Tenders should reach at the office of the Official Liquidator, A-2, W-2, Curzon Road Barracks, K.G. Marg, New Delhi-110001 before seven days from the date of auction indicated against the name of the companies in sealed cover marked offer for purchase of property situated at below mentioned addresses in the matter of aforesaid Companies (In Liqn.), accompanied with a Demand Draft or Pay Order drawn in favour of Official Liquidator, Delhi payable at New Delhi towards earnest money indicated against the name of the Company.

3. Details of the assets/article/goods of the aforesaid companies alongwith the minimum reserve price fixed by the Hon'ble High Court of Delhi is indicated below:

Name/ Location of The Assets of Company	Description item for sale	Area of Land	Reserve price	Earnest Money (In Rs.)	Date of Inspection	Date of Auction
1. M/s Weston Electronics Ltd. C.P. No. 368/01 C-501, Bhiwadi Industrial Area Dist. Alwar, Rajasthan	i) Land ii) Building iii) Plant & Machinery	i) 192262 Sq. ft. or 17868.20 Sq. mtr.	i) 1,87,61,610/- ii) 43,52,570/- iii) 54,17,860/-	28,53,204/-	17.11.07 & 18.11.07	29.11.07
2. M/s Basil Agro Farms Ltd. C.P. No. 161/99 Village Runaha, Tehsil Beraisa, District Bhopal (MP)	<b>Land Khasra Nos.</b> 124/3, 124/5, 124/4, 127/5/1, 127/5/2, 127/5/4, 127/6/3, 138/13, 138/14, 140/1/12 & 140/6	29 Acres or 11.7368 Hectares	17,60,520/-	1,76,052/-	17.11.07 & 18.11.07	29.11.07
3. M/s Samrat Bicycles Ltd. Village Kauhar, P.O. Shahgarh, Tehsil Gauriganj, Dist. Sultanpur (UP)	Land (Free hold), Building and Plant and Machinery	65.57 Acre	1,033.97 Lacs	103.40 Lacs	17.11.07 & 18.11.07	29.11.07
4. M/s SOL Ltd C.P. No. 152/98 666-667, MIE, Bahadurgarh, (Haryana)	Land and Building	1018.42 (Sq. Yard)	49,09,800/-	4,90,980/-	24.11.07 & 25.11.07	06.12.07
5. M/s ET & TDC Ltd. C.P. No. 422/2000 19/21/1, Kamrudin Nagar, Near Hanuman Mandir, Najafgarh Road, Nangloi, Delhi - 110041	Stock of Electronic Components, furniture and fixture etc.	—	25,57,800/-	2,55,780/-	24.11.07 & 25.11.07	06.12.07
6. Pesto Chem India Ltd. C.P. No. 59/1996 CFF-5, Ansal Dilkhush Complex, Azadpur, Delhi	Flat  Furniture and Fixtures	1256.75 Sq. ft.	45,24,300/-  80,190/-	4,60,449/-	24.11.07 & 25.11.07	06.12.07
7. Timber World Resorts and Plantation India Ltd. C.P. No. 153/1999 Land and teak trees at various field Nos in Morshi and Amravati Tehsil of Maharashtra, District in state of Maharashtra, for details of individual plots information may be collected from the person deputed to provide the inspection at the site or from the office of the Official Liquidator, attached to the Hon'ble High Court of Delhi at the address given below	<b>Land GAT No. &amp; Village</b> 171, 160, 187 & 162 KAPUSTLNI 423, 424, 426, 427 & 430 DAWARGAON 47/1, 64/1A, 48/5A & 47/2 ASONA 13 SAMBHAPUR 395 BHAGOLI 7 & 8 PANDHARPUR	79 H 58 R	82,43,550/-	8,24,355/-	01.12.07 & 02.12.07	13.12.07

4. That before submitting their tender the tenderers should satisfy themselves from the appropriate authorities about the right/title/duty and dues payable to them in respect of the property in question & later on, no objection of any kind shall be entertained in this regard by the Hon'ble Court.

5. Bidders are advised to give their bid for land/building/plant and machinery and other items together for each company, however in case of adequate responses on the day of auction are not received the Hon'ble High Court may ask the bidder to opt bid separately for Land & Building and Plant & Machinery on the spot. Tenderers opting for more than One Company shall have to deposit separate EMD for each case.

6. Tenders will be opened on the date of auction as indicated in the chart at 10.30 a.m. of the respective dates before the Hon'ble Company Judge in Chamber (Court No. 11) Delhi High Court, Sher Shah Suri Marg, New Delhi- 3 in the presence of such tenderers who may like to be present at that time.

7. The Hon'ble Court may direct inter-se-bidding amongst the tenderers and further reserves the right to negotiate with all the tenderers to raise their offers.

8. The tenderers whose tender/bid is accepted shall have to deposit with the Official Liquidator by Demand Draft or pay Order a sum of 25% of the tender/bid amount within seven days (including the EMD) and the balance of amounts within 60 days from the date of acceptance of the bid or as may be directed by the Hon'ble Court.

9. The copy of "terms and condition of sale" details of moveable assets and any other information/clarification may be had before giving the bid from the office of the undersigned on any working day 10.00 a.m. to 5.00 p.m.

10. The Hon'ble Court reserves its right to receive tenders after the due date on such terms and conditions as deemed fit and proper in the facts and circumstances of the case in the interest of the company (in liqn.)

11. That Sale notice may be treated as notice to SECURED CREDITORS / UNSECURED CREDITORS. Contributories and all other parties having interest in the matter.

12. The Hon'ble Court reserves its right to reject any/all tenders/bids at any time without assigning any reason whatsoever thereof.

Place: New Delhi  
Date : 22.10.2007

(A.K. Chaturvedi)  
Official Liquidator  
Attached To High Court Of Delhi  
A-2, W-2, Curzon Road Barracks  
New Delhi

Ph: 23389507, 23073392, 23073393 (Board Nos.)  
23388405 (Direct)

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